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Affairs to review the Competition Act, 2002. The terms of reference of the committee are:-

- (i) To review the Competition Act/Rules/Regulations, in view of changing business environment and bring necessary changes, if required;
- To look into international best practices in the competition field, especially anti-trust laws, merger guidelines and handling cross border competition issues;
- (iii) To study other regulatory regimes/institutional mechanisms/government policies which overlap with the competition Act; and,
- (iv) Any other matters related to competition issue and considered necessary by the committee.

Action against shell companies under Companies Act

- 811. SHRI RAM KUMAR KASHYAP: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether a large number of shell companies and entities that are primarily used as conduits for dealing in black money and hawala transactions have come to the notice of Government;
 - (b) if so, the details thereof including companies identified by Government;
- (c) whether Government has served or proposes to serve show cause notices to such companies and deregister them under various sections of the Companies Act;
 and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) to (d) The term 'Shell Company' is not defined in the Companies Act, 2013 (the 'Act'). However, Section 248(1) (c) of the Companies Act, 2013 provides for removal of name of company from the register of companies if it is not carrying on any business or operation for a period of 2(Two) immediately preceding financial years

and has not made any application within such period for obtaining the status of a dormant company under Section 455 of the Act, 2013. Accordingly the names of 2,26,166 and 1,00,150 companies have been struck off during the financial year 2017-18 and 2018-19 (upto 30.11.2018) respectively by the Registrar of Companies after following the prescribed procedure under the Companies Act, 2013. This is a continuous process.

Unspent CSR funds of private sector

- 812. SHRI KAPIL SIBAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) the details of CSR funds spent by the private sector since last three years till date, year-wise;
- (b) whether it is a fact that there is huge unspent funds under CSR, if so, the details thereof and the steps taken by Government in this regard and if not, the reasons therefor, and
- (c) whether the private players are suggested to fund CSR activities which are related to the various schemes of Government, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) As per the data derived from the filings made by the private companies up to 30.06.2018, in the MCA 21 Registry, the details of the Corporate Social Responsibility expenditure for the last 3 years are given below:

Year of Filing	g 2014-15		2015-16		2016-17	
	No. of Companies	Total Amount spent (₹ crore)	No. of Companies	Total Amount spent (₹ crore)	No. of Companies	Total Amount spent (₹ crore)
Private Companies	16,405	7,249	21,060	10,190	19,561	10,222

Source: National CSR Data Portal.